

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 101

CP(IB) No. 247 /Chd/Pb/2022

IN THE MATTER OF:-

Sunita Thapar, PG, Thapar Hosie1 Mills
Pvt. Ltd.

...Petitioner

Under Section: 94, IBC 2016

Order delivered on 13.03.2024

CORAM:

**SH. L. N. GUPTA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner : Ms. Divya Sharma, Advocate

For the RP : Ms. Niharika Sohal, Advocate

For the RP-in-person : Mr. Biswa Ranjan Chatterjee

ORDER

It is stated by Id. counsel for the RP that as per the last order, the cost imposed has already been deposited and affidavit of service has been e-filed. Let the hard copy of the same along with the receipt of the deposited cost be filed during the course of the day. Canara Bank (sole creditor) as stated by the petitioner is directed to file the objections if any, against the report within one week with a copy in advance to the counsel opposite. Response, thereto, if any, to the objections be filed within one week thereafter, with a copy in advance to the counsel opposite. Let the matter be listed on 01.05.2024.

**Sd/-
(L. N. GUPTA)
MEMBER (TECHNICAL)**
Tanvi

**Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)**